

**GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.97  
TO BE ANSWERED ON 16.11.2016**

**EXCHANGE OF LAND WITH BANGLADESH**

† 97. **SHRI NARANBHAI KACHHADIYA:**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether the Government has started exchanging small parts of the land near the India Bangladesh border and whether there is any such proposal for future; and**
- (b) if so, the details thereof and total land proposed to be handed over to Bangladesh?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]**

**(a) & (b) The Agreement between the Government of India and the Government of Bangladesh concerning the Demarcation of the land border between India and Bangladesh and Related Matters, 1974 and its Protocol, 2011 provides for exchange of enclaves, demarcation of undemarcated areas on the international border and regularization of the status quo on adversely held territories by both sides. These provisions were made effective after the passage of the 100th Constitutional Amendment Bill, 2015 by both Houses of Parliament in May 2015 that enabled ratification of the Agreement and its Protocol. Thereafter, the exchange of territories between India and Bangladesh was carried out on July 31, 2015 whereby 111 erstwhile Indian enclaves with a total area of 17,160.63 acres were transferred to Bangladesh and 51 erstwhile Bangladeshi enclaves with an area of 7,110.02 acres were transferred to India.**

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